متا تر ہو نے شرد رع م الم کی ہی ۔ اس کی تی کو کی شکایت نہیں ہے جک توخی سبح کر اب ۔ وی ۔ آئ ، بیز بھی اس سے متا تر ہوتے ہیں تو ستا ہر سرکار کے کانوں می جوں رینے گی ۔ وبلی کی جنتا اس سے نظلم بند کیا جاتے ۔ بجلی نہ ہونے کی وج سے نظلم بند کیا جاتے ۔ بجلی نہ ہونے کی وج سے ہروڈ کش نہیں ، ور ہا سبعہ لاگوں ش بے موذ کاری بڑور ہی سب ۔ اس سے میں کا کہ آپ سے ذریعہ سرطر سے یہ کہنا جا ہوں گا کہ دیل کہ وہ بجلی کا انتظام تقید کریں۔

RE, INDO RUSSIAN CRYOGENIC ROCKET CONTRACT

SHRI YASHWANT SINHA (Bihar): Madam Deputy Chairman, I wish to draw the attention of this House and the Government, through you, to an announcement of the Russian Foreign Ministry that the Indo-Russian Cryogenic rocket contract stands fully suspended now. Whatever doubt there was after the announcement of the Russian Government on the 16th July.

SHRI CHATURANAN MISHRA (Bihar); Suspended or cancelled?

SHRI YASHWANT SINHA: Well, they have used the word "suspended". But in effect "fully suspended" means absolutely cancelled. That is the meaning.

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Madam, on the 16th July, the Russians had indicated that they were not going ahead with this deal. The country was given to understand by the Government that engines will be supplied but we will not be able to start production because the technology supply part will not be adhered to. Now the announcement of the Russian Foreign Ministry that this deal stands fully suspended means that not even the rocket engine will be supplied.

Madam Deputy Chairman, now my charge is that the Government has been consistently and repeatedly misleading the Parliament and the people of this country, firstly, "by saying, "The deal is on" or "this part of the deal is on; only a small part of the deal is not on." Se condly, by saying that we are going to develop the indigenous technology with in the shortest possible time, a claim which has also been bslied by the re cent accident in launching our space vehicle. Now, the point is, we will know that the Russians have been com pelled to suspend or cancel.........

THE DEPUTY CHAIRMAN: Mr. Yashwant Sinha, can you be a little brief, please?

SHRI YASHWANT SINHA; Of course, I will try to be as brief as possible. Of course, I am trying to be as brief as possible. This is a matter of national humiliation. Madam Deputy Chairman, will this Parliament not take notice of this fact that under American pressure, under American gangsterism. The Russians have been compelled not to supply to us this technology? (*Interruptions*).

THE DEPUTY CHAIRMAN: Then I suggest we will have a discussion on this and no special mentions. All right. Go ahead. I will permit everybody. (.Inteiruptions)

SHRI YASHWANT SINHA; Is this the way this Parliament is going to keep quiet on an issue of this importance? I am saying, Madam Deputy Chairman, here and now the whole House should get together to condemn the U.S. attitude in this matter. (*Interruptions*).

If there is any one here who opposes this and feels that he is not in favour of condemning this attitude of the U.S., let him get up and say so. I am saying, the way in which the U.S. has acted is nothing but international gangsterism. And. that*

Is the world in which this Finance Minister, Mr. Manmohan Singh, is going to integrate as; that Is the world of which he wonld want as to be part This is the most shameful, part of it. (Interruptions). Mr. Manmohan Singh, you can reply after I finish.

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Madam, T am sorry that he should make the remark. (*Interruptions*).

THE DEPUTY CHAIRMAN; T will not permit it. It will not go on record. (*Interruptions*).

SHRI YASHWANT SINHA: Madam what are you not permitting? What is this? (*Interruptions*).

SHRI MANMOHAN SINGH; Madam. (*Interruptions*)...

SHRI YASHWANT SINHA: No. I am yielding. Wast is this? not (Interruptions). You cannot get up whenever you want. You have to seek permission before. If I do not yield, you have no right to get up. This Government, I charge;*

Has surrendered national sovereignty, has suntendemd national prestige (Interruptions). It has reduced our nation to a "banana republic'. We are reduced to the status of a 'banana republic'. That is what the Government has done. (Interruptions)

THE DEPUTY CHAIRMAN; It is not going on record. (*Interruptions*). It is not going on record. I am not permitting. (*Interruptions*). Any mention against Mr. Manmohan Singh who is not concerned with it will not go on record. It will not go on record. That is my ruling. (*Interruptions*)

*Subsequently restored, as ordered by the Chair.

SHRI YASHWANT SINHA: What is unparliamentary about it? (*Interruptions*). He is here. I am not talking behind his back. I said it in his face. (*Interruptions*). Madam, you cannot do this. I strongly protest. (*Interruptions*). How can you expunge it, Madam?

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THE DEPUTY CHAIRMAN; Just a minute. (*Interruptions*). One minute, Mr. Narayanasamy. Mr. Manmohan Singh has nothing to do with it and I am not allowing it to be mentioned about him unnecessarily... (*Interruptions*).

SHRI YASHWANT SINHA: What I said is not unparliamentary. How can you expunge it?

THE DEPUTY CHAIRMAN; I will not allow irrelevant things.

SHRI YASHWANT SINHA: Madam, you cannot expunge it.

THE DEPUTY CHAIRMAN; You challenge my authority... (*Interruptions*).

SHRI YASHWANT SINHA: Yes. I challenge your authority. If authority is exercised wrongly, it has to be challenged. Whatever T have said is not unparliamentary.

THE DEPUTY CHAIRMAN; I am not permitting irrelevant things.

SHRI YASHWANT SINHA: What have *I* said which is unparliamentary? (*Interruptions*).

SHRI V. GOPALSAMY (Tamil Nadu);*

THE DEPUTY CHAIRMAN: Nothing will go on record without my permission.

THE DEPUTY CHAIRMAN; Nothing will go on record without my permission. (*Interruptions*)

SHRI YASHWANT SINRA:*

THE DEPUTY CHAIRMAN: I am not permitting anything which is irrelevant-(*Interruptions*)

THE DEPUTY CHAIRMAN: That matter is over. Mr. J. P. Mathur. (*Interruptions*)

I am not allowing anything any more on this. (*Interruptions*) My ruling is, I am not allowing any word on this matter. (*Interruptions*)

SHRIMATI SUSHMA SWARAJ (Haryana).*

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh):*

SHRI KAMAL MORARKA (Rajasthan):*

THE DEPUTY CHAIRMAN; I am not allowing anything. (Interrup/ ions) I have called Mr. J. P, Mathur. If you are not listening to him, I will call the other person. (Interruptions) T have not permitted you. I am not permitting anything on this matter. (Interruptions) Just a minute. (Interruptions) All concerned Members are allowed to speak in this House. But that doesn't mean yon take up that issue and pass a remark or make such comments against anybody who is sitting in the House. (Interruptions)

SHRI YASHWANT STNHA; I passed a very relevant remark (*Interruptions*) I did not do that.

THE DEPUTY CHAIRMAN: You did that. (*Interruptions*)... Please keep quite. Let me deal with it. I said, you are permitted to raise something when it is not even a proper business. But you were allowew. (*Interruptions*) Just a second That opportunity you are taking to make a comment on the Finance Minister who has nothing to do with that.

SHRI YASHWANT SINHA: He has everything to do with that... (*Interruptions*)...

THE DEPUTY CHAIRMAN: He has nothing to do with that.

*Not recorded.

SHRI YASHWANT SINHA: Why? How do you say he has nothing to do with that?

THE DEPUTY CHAIRMAN: I say.

SHRI YASHWANT SINHA: No; how do you say he has nothing to do with that?

THE DEPUTY CHAIRMAN: I say.

SHRI YASHWANT SINHA: No.

THE DEPUTY CHAIRMAN; I say and don't question my authority.

SHRI YASHWANT SINHA: Then you are wrong. That is what I have submitted... (*Interruptions*)...

THE DEPUTY CHAIRMAN; Don't question it.

SHRI YASHWANT SINHA: No; of course, I have to question your authority. I have to...(*Interruptions*)...

THE DEPUTY CHAIRMAN: I am not... (*Interruptions*)...

SHRI YASHWANT SINHA; Madam, there are certain rules under which you can expung- our remarks. Madam, there arc certain rules. You have to tell me under which rule you are expunging my remark. Under which rule?

THE DEPUTY CHAIRMAN: Under which rule are you speaking now? I have not permitted you.

SHRI YASHWANT SINHA: Who?

THE DEPUTY CHAIRMAN; You.

SHRI YASHWANT SINHA: Of course, I have a right to *speak... (Interruptions)...* You are exponging my remarks You have taken a wrong decision and I have a right to make my submission to you... (*Interruptions*) I have a right to make my submission.

THE DEPUIY CHAIRMAN; Without my permission you cannot speak.. . (*Interruptions*)...

SHRT YASHWANT SINHA: This House will go according to the Rule Book of the House.

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THE DEPUTY CHAIRMAN; Yes.

SHRI YASHWANT SINHA: This is why I am asking you under which rule my remarks are to be expunged... (*Interruptions*)...

THE DEPUTY CHAIRMAN; I am not giving you permission.

SHRI YASHWANT SINHA: Why not? ! ...(*Interruptions*)... This is not the way. I have taken the permission of the Chairman to raise this matter. ... (*Interruptions*)... .

THE DEPUTY CHAIRMAN; That is enough. If you are not listening, if you are not sitting down, I will adjourn the House.

SHRI YASHWANT SINHA: No; you adjourn or you do what you like... . . (Interruptions)...

THE DEPUTY CHAIRMAN; O.K. I adjourn the House for launch.

The House then adjourned for lunch at seventeen minutes past one of the clock.

The House reasembled after lunch at. thirty-four minutes past two of the clock. The Vice-Chairman (Shrimati Sushma Swaraj) in the Chair.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Now we will take up the legislative business, Motions for reference of Bills to Joint Committees.

भी ईश वत्त यादव (विहार) : महोदया, स्पेशल मेंशन का क्या हुआ ?

उपसभाध्यक्ष (श्रोमती सुबमा स्वराज) : पहुले यह मोशन हो जाये, उसके बाद स्पेशल मेंशन की बात करती हं।

Further discussion on, the Motion moved by Shri P. M. Sayeed on the 4th August, 1993, Shri S. B. Chavan.

MOTIONS FOR REFERENCE OF THE CONSTITUTION (EIGHTIETH AMENDMENT) BILL, 1993—TO JOINT COMMITTEE

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Yester-

(amdt.) Bill, 1993 to 290 the it Committee

day, my colleague, Shri P. M. Sayeed, had moved a motion for reference of the Contstitution (Eightieth Amendment) Bill, 1993 to a Joint Committee. In deference to the views expressed by hon. Members, I beg *to* move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India and resolves that the following ten Members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

(1) Mufti Mohd. Sayeed

(2) Shri Chaturanan Mishra

(3) Shri Satya Prakash Malaviya

(4) Shri Sikandeer Bakht

(5) Shri R. K. Dhawaa

(6) Shri Madan Bhatia

- (7) Shri Sushilkumar Sambhajirao Shinde
- (8) Shri Ramachandran Pillal
- (9) Shri Subramanian Swamy
- (10 Shri Mentay Padmanabharaf

The question was put and the motion was *adopted.*

MOTION FOR REFERENCE OF THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1993 TO THE JOINT COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): I beg to move:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do joint in the Joint Committee of the Houses on the Bill further to amend the Representation. of the People Act, 1951 and resolve!